

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 89792 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUSS/000/APPL/411/18-19 dated 11.10.2018 passed by the Commissioner (Appeals-I), CGST & Central Excise, Nashik)

M/s Madhuban Garden Restaurant

Plot No. 01, Gut No. 105, Anand Nagar,
Beed Bypass, Devlai, Aurangabad

.... Appellant

Versus

Commissioner of CGST & Central Excise, Nashik

Plot No. 155, Sector – 34, NH Jyestha Vaishakh,
CIDCO, Nashik

.... Respondent

APPEARANCE:

None (Written Request) for the Appellant

Shri Deepak Sharma, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85982/2026

Date of Hearing: 04.08.2026

Date of Decision: 04.08.2026

PER: CORAM

Learned Counsel for the appellant, through his letter dated 03.08.2026, submitted that the appellant had applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 with the competent authority and the said authority has already issued a discharge certificate in the Form of SVLDR-4 on 11.11.2019 for full and final settlement of the dues. Learned Counsel therefore prays for withdrawal of appeal.

2. In view of the above, the appellant is permitted to withdraw the appeal and the same is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(AJAY SHARMA)
MEMBER (JUDICIAL)**

**(M.M. PARTHIBAN)
MEMBER (TECHNICAL)**